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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application 4/2017 in C.P. (I.B) No. 63/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: Dhirajlal Vrajlal Selani
V/s.
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MOHIT GUPTA	ADV	APPLICANT	Mohit Gupta
2.	KARAN VALECHA	ADV	APPLICANT	Karan Valecha

ORDER


Learned Advocate Mr. Mohit Gupta with Learned Advocate Mr. Karan Valecha present for Applicant. None present for Respondent in Contempt Application 4/2017.

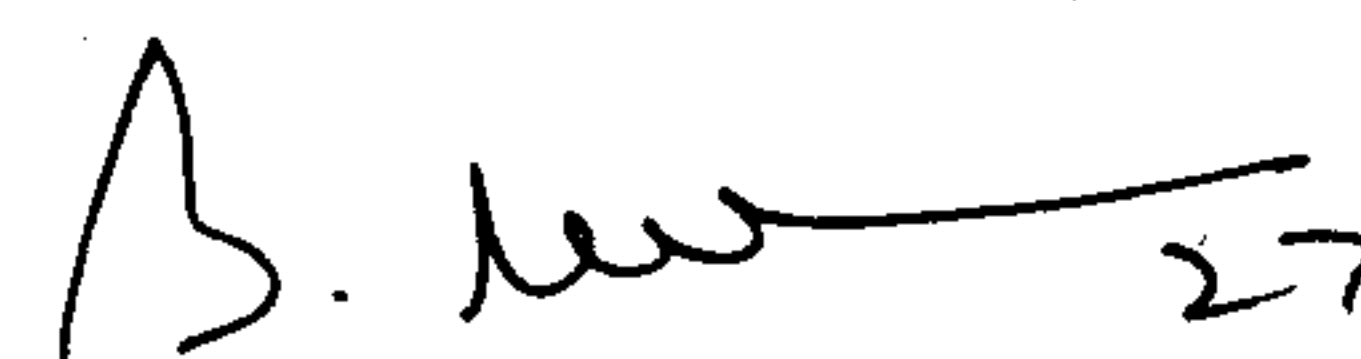
Proof of service of copy of application on Financial Creditor filed.

Applicant is directed to give notice of date of hearing along with copy of this order to financial creditor and shall file proof of service.

Financial creditors shall file objections, if any, serving a copy in advance to other side.

List the matter on 29.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

 27.11.17
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of November, 2017.